

## VI SESSION

# HARYANA VIDHAN SABHA

## **BULLETIN NO. 1**

**Thursday, the 23<sup>rd</sup> February, 2012**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 23<sup>rd</sup> February, 2012 from 3.23 P.M to 5.13 P.M.).

### **I. OATH/AFFIRMATION BY A MEMBER**

The Speaker administered the oath/affirmation of allegiance to the Constitution of India to Smt. Renuka Bishnoi, the member who had been returned in the bye-election from 47-Adampur constituency of the State, whereafter she signed the roll of members kept at the Secretary's table.

### **II. GOVERNOR'S ADDRESS**

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 23<sup>rd</sup> February, 2012 at 2.00 PM, under Article 176 (I) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

### **III. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Col. Rao Ram Singh, former Union Minister of State.
2. Pandit Chiranji Lal Sharma, former Minister and former Member of Parliament.
3. Shri Mani Ram Bagri, former Member of Parliament.
4. Shri Mange Ram, Former Minister of State, Haryana.
5. Shri Brahm Singh, Former Deputy Minister of Haryana.
6. Shri Piru Ram, Former Chief Parliamentary Secretary of Haryana.
7. Shri Gian Chand Oadh, Sitting Member of Haryana Legislative Assembly.
8. Rao Vijay Vir Singh, Former Member of Haryana Legislative Assembly.
9. Freedom Fighters of Haryana.
10. Martyrs of Haryana.
11. School Van Tragedy.
12. Others.

and spoke for 11 minutes.

Shri Om Prakash Chautala, a member from the Indian National Lok Dal spoke for 9 minutes. He made a suggestion and agreed to that, the names of Smt. Jatti Bai mother of Late Shri Gian Chand Oadh who was sitting MLA, and Dr. K.R.Saini Father-in-Law of Dr. Bishan Lal Saini, MLA were also added in the above-said list.

Shri Anil Vij, a member from the Bharatiya Janata Party spoke for 8 minutes. He made a suggestion and agreed to that, the name of Ms. Nirmala Goyal Sister of Shri Ghanshyam Dass Garg, MLA was also added in the above-said list.

Smt. Renuka Bishnoi, a member from the Haryana Janhit Congress(B.L.) spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 5 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

#### **IV. ANNOUNCEMENTS**

##### **(a) BY THE SPEAKER**

##### **(i) PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangl, MLA
3. Shri Rampal Majra, MLA
4. Smt. Kavita Jain, MLA

##### **(ii) Resignation of the Member.**

Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Kuldeep Bishnoi, MLA has resigned from his seat in the Haryana Legislative Assembly vide his letter dated 24<sup>th</sup> October, 2011 and the same had been accepted by him from the same date.

##### **(iii) Intimation regarding Absence.**

The Speaker informed the House that he had received an intimation from Shri Gopal Kanda, Minister for State of Urban Local Bodies in which he has expressed his inability to attend the sitting of the House on 23<sup>rd</sup> February, 2012 due to his ill health.

##### **(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in August, 2011 and have since been assented to by the Governor:-

#### **AUGUST SESSION, 2011**

1. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2011.
2. The Haryana Ceiling on Land Holdings (Amendment) Bill, 2011.
3. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2011.
4. The Haryana Appropriation (No. 3) Bill, 2011.
5. The Haryana Appropriation (No. 4) Bill, 2011.

6. The Haryana School Teachers Selection Board Bill, 2011.
7. The Haryana Value Added Tax (Amendment) Bill, 2011.
8. The Haryana Private Universities (Amendment) Bill, 2011.
9. The Punjab Passengers and Goods Taxation (Haryana Amendment) Bill, 2011.

#### V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Committee met at 11.00 A.M. on Thursday, the 23<sup>rd</sup> February, 2012 in the Chamber of the Hon'ble Speaker.

The Speaker presented the first Report of the Business Advisory Committee as under :-

"The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Thursday, the 23<sup>rd</sup> February, 2012 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Friday, the 9<sup>th</sup> March, 2012, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommends that the business on 23<sup>rd</sup> & 24<sup>th</sup> February, 2012, 1<sup>st</sup>, 2<sup>nd</sup>, 5<sup>th</sup> to 7<sup>th</sup> and 9<sup>th</sup> March, 2012 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 23 <sup>RD</sup> FEBRUARY, 2012	<ol style="list-style-type: none"> <li>1. Oath/Affirmation by a Member.</li> <li>2. Laying a copy of the Governor's Address on the Table of the House.</li> <li>3. Obituary References.</li> <li>4. Presentation and adoption of First Report of the Business Advisory Committee.</li> <li>5. Papers to be laid/re-laid on the Table of the House.</li> <li>6. Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.</li> <li>7. Presentation of Preliminary Report of Committee of the House to examine the Irregularities Committed by Trusts/Societies of family members of Shri Om Prakash Chautala, MLA.</li> </ol>
FRIDAY, THE 24 <sup>TH</sup> FEBRUARY, 2012 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Motion under rule-121.</li> <li>3. Discussion on Governor's Address.</li> </ol>
SATURDAY, THE 25 <sup>TH</sup> FEBRUARY, 2012	HOLIDAY
SUNDAY, THE 26 <sup>TH</sup> FEBRUARY, 2012	HOLIDAY
MONDAY, THE 27 <sup>TH</sup> FEBRUARY, 2012	No Sitting
TUESDAY, THE 28 <sup>TH</sup> FEBRUARY, 2012	No Sitting

WEDNESDAY, THE 29 <sup>TH</sup> FEBRUARY, 2012	No Sitting
THURSDAY, THE 1 <sup>ST</sup> MARCH, 2012 (2.00 P.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Motion under rule 121 for suspension of rule 30.</li> <li>3. Resumption of discussion on Governor's Address.</li> </ol>
FRIDAY, THE 2 <sup>ND</sup> MARCH, 2012 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Resumption of discussion on Governor's Address and Voting on Motion of Thanks.</li> <li>3. Presentation, Discussion and Voting on Supplementary Estimates (2nd Instalment) for the year 2011-2012.</li> </ol>
SATURDAY, THE 3 <sup>RD</sup> MARCH, 2012	HOLI DAY
SUNDAY, THE 4 <sup>TH</sup> MARCH, 2012	HOLIDAY
MONDAY, THE 5 <sup>TH</sup> MARCH, 2012 (2.00 P.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Presentation of Budget Estimates for the year 2012-2013.</li> </ol>
TUESDAY, THE 6 <sup>TH</sup> MARCH, 2012 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Discussion on Budget Estimates for the year 2012-2013.</li> <li>3. Presentation of Reports of the Assembly Committees.</li> </ol>
WEDNESDAY, THE 7 <sup>TH</sup> MARCH, 2012 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Resumption of Discussion on Budget Estimates for the year 2012-2013 and Finance Minister's reply and Voting on Demands for Grants for the year 2012-13.</li> </ol>
THURSDAY, THE 8 <sup>TH</sup> MARCH, 2012	HOLI DAY
FRIDAY, THE 9 <sup>TH</sup> MARCH, 2012 (2.00 P.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Motion under Rule 15 regarding Non-stop sitting.</li> <li>3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.</li> <li>4. Papers to be laid, if any.</li> <li>5. Presentation of Reports of the Assembly Committees.</li> <li>6. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2011-2012.</li> <li>7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2012-2013.</li> <li>8. Legislative Business.</li> <li>9. Any other Business."</li> </ol>

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Ashok Kumar Arora and Shri Rampal Majra, Members from the Indian National Lok Dal spoke for 3 & 2 Minutes respectively.

Shri Anil Vij, a Member from the Bhartiya Janata Party spoke for 9 Minutes.

Shri Randeep Singh Surjewala , Industries Minister, Sardar H.S.Chattha, Finance Minister and Smt. Kiran Choudhary, Public Health Engineering Minister also spoke for a while.

*The motion was put and carried.*

## **VI. WALK OUT**

All the Members from the Indian National Lok Dal, Bhartiya Janata Party and a member from the Shiromani Akali Dal present in the House staged a walk out as a protest against not being extended the sittings of the House.

## **VII. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. No. 1, 2 and 5 to 29 and re-laid Sr.No.3 and 4 on the table of the House.

## **VIII. (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

A Member of the Committee (Smt. Sumita Singh) presented the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11<sup>th</sup> March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

She also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

## **(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

A Member of the Committee (Smt. Sumita Singh) presented the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11<sup>th</sup> March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the

correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11<sup>th</sup> March, 2010, involves the question of Breach of Privilege/contempt of the House.

She also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(iii) PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

A Member of the Committee (Smt. Sumita Singh) presented the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11<sup>th</sup> March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautla on the floor of the House on 11<sup>th</sup> March, 2010, involves the question of breach of privilege/contempt of the House.

She also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

(iv) **PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

A Member of the Committee (Smt. Sumita Singh) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6<sup>th</sup> September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70- L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6<sup>th</sup> September, 2010, involves the question of breach of privilege/contempt of the House.

She also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**IX PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF THE HOUSE TO EXAMINE THE IRREGULARITIES COMMITTED BY TRUSTS/SOCIETIES OF FAMILY MEMBERS OF SHRI OM PRAKASH CHAUTALA, M.L.A. AND EXTENSION OF TIME FOR PRESENTATION OF FINAL REPORT.**

The Chairperson of the Committee (Shri Bharat Bhushan Batra) presented the Preliminary Report of Committee of the House to examine the irregularities committed by trusts/societies of family members of Shri Om Prakash Chautala, M.L.A.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

Shri Sher Singh Barshami, a member from the Indian National Lok Dal raised the issue followed by the other members of his party regarding legality of the constitution of the above said Committee. He also sought the Ruling of the Speaker in the matter. After hearing the views of members of both the sides, the Speaker informed the House that he will fix-up time for the discussion on the matter and thereafter he will give his ruling.

*The motion was put and carried.*

**X. WALK OUT**

All the Members from the Indian National Lok Dal and a member from the Shiromani Akali Dal present in the House staged a walk out as a protest against the motion for extension of time for the presentation of final Report being carried out.

The Sabha than adjourned till 10.00 P.M. on Friday, the 24<sup>th</sup> February, 2012.

**CHANDIGARH**  
**THE 23<sup>rd</sup> February, 2012**

**SUMIT KUMAR**  
**SECRETARY.**